

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 01/16 of NC-VI HELD ON 16.04.2015

Meeting No. 01/16 for the licensing year 2015-16 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2014-19 pertaining to Misc. & Food Products was held on 16.04.2015 under the Chairmanship of Sh. S. K. Samal, Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. S.K. Kapoor	Asstt. Director	MSME(G&C)
Officers in attendance			
3.	Sh. Yoginder Singh	DDG	DGFT
4.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

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01 Case No.:5/1/85-ALC3/2014	Party Name:SIKANDRA STONE CRAFT	Meet No/Date:1/85- ALC3/2015 16.04.2015	Status:
HQ File :01/85/050/00004/AM15/	RLA File :13/24/040/00049/AM14/	Lic.No/Date:1310046158 19.02.2014	Approved

1 The representative of MSME(G&C) present in the meeting stated that the points raised in their letter dated 20.06.2014 have since been clarified by the firm. Hence, the Committee decided to approve the case on the basis of comments furnished by MSME(G&C) vide their OM No. 25(1)/SION/G&C/2012 dated 24.09.2014 as under:-

Export Item	Qty.	Import Item	Qty.
Lime Stone Articles	1.00MT	Lime Stone Block	1.275MT

RA may take consequential action as per policy/procedure.

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02 Case No.:5/20/85-ALC3/2013	Party Name:SIKANDRA STONE CRAFT	Meet No/Date:1/85- ALC3/2015 16.04.2015	Status:
HQ File :01/85/050/00124/AM14/	RLA File :13/24/040/00032/AM14/	Lic.No/Date:1310044938 28.10.2013	Approved

2 The representative of MSME(G&C) present in the meeting stated that the points raised in their letter dated 20.06.2014 have since been clarified by the firm. Hence, the Committee decided to approve the case on the basis of comments furnished by MSME(G&C) vide their OM No. 25(1)/SION/G&C/2012 dated 24.09.2014 as under:-

Export Item	Qty.	Import Item	Qty.
Lime Stone Articles	1.00MT	Lime Stone Block	1.275MT

RA may take consequential action as per policy/procedure.

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Dy. Director General of Foreign Trade
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03 Case No.:9/3/85-ALC3/2014	Party Name:SEASAGA ENTERPRISES PVT LTD	Meet No/Date:1/85- ALC3/2015 16.04.2015	Status:								
HQ File :01/85/050/00026/AM15/	RLA File :03/95/040/00010/AM15/	Lic.No/Date:0310776902 03.04.2014	Approved								
3 The Committee noted the comments furnished by Central Institute of Fisheries Technology vide their letter No. 1(7)/FP/Sion/13-14 dated 03.03.2015 and decided to ratify the ad-hoc norms as applied for as under:-											
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Peeled and Deveined Shrimps IQF</td><td>8485.00KG</td><td>Raw Block Frozen Headless Shell On Vannamei Shrimps</td><td>8932.00Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Peeled and Deveined Shrimps IQF	8485.00KG	Raw Block Frozen Headless Shell On Vannamei Shrimps	8932.00Kg
Export Item	Qty.	Import Item	Qty.								
Peeled and Deveined Shrimps IQF	8485.00KG	Raw Block Frozen Headless Shell On Vannamei Shrimps	8932.00Kg								
RA may take consequential action as per policy/procedure.											

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04	Party Name:SHREE VINAYAK FOODS & FABRICS P. LTD.	Meet No/Date:1/85-ALC3/2015 16.04.2015	Status:
Case No.:11/7/85-ALC3/2013			
4 HQ File :01/85/050/00048/AM14/	RLA File :08/24/040/00075/AM14/	Lic.No/Date:0810121379 24.05.2013	Deferred
	The Committee noted that the comments are awaited from MSME(Food) despite 8 reminders . The Committee decided to remind DC, MSME through D.O from Chairman. The case is deferred for 14.05.2015.		

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05	Party Name:TASTE L FINE FOOD PVT. LTD	Meet No/Date:1/85-ALC3/2015 16.04.2015	Status:
HQ File :01/85/50/133/AM13	RLA File :03/95/40/255/am13	Lic.No/Date:0310706518 28.08.2012	Deferred.
5	The Committee noted the comments furnished by MFPI vide their letter No. 43/DGFT/2012 dated 12.02.2015 and decided to call for following information from the firm:-		
	(i) Lycopene content in import and export quantity in MT/Kgs of Tomato Paste		
	(ii) The other ingredients in export product and net content of Chinese Tomato Paste in export product.		
	The case is deferred for 14.05.2015.		

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06	Case No.:6/26/85-ALC3/2013	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2015 16.04.2015	Status:
	HQ File :01/85/050/00167/AM14/	RLA File :03/95/040/00819/AM14/	Lic.No/Date:0310765542 10.01.2014	Deferred
6	The Committee noted the comments furnished by MFPI vide their letter No. 43/DGFT/2012 dated 12.02.2015 and decided to call for following information from the firm:- (i) Lycopene content in import and export quantity in MT/Kgs of Tomato Paste (ii) The other ingredients in export product and net content of Chinese Tomato Paste in export product. The case is deferred for 14.05.2015.			

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07	Case No.:9/12/85-ALC3/2014	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:1/85-ALC3/2015 16.04.2015	Status:
7	HQ File :01/85/050/00098/AM15/	RLA File :05/23/040/00226/AM15/	Lic.No/Date:0510390898 01.09.2014	Deferred
	The Committee noted that the comments are awaited from Directorate of Sugar. The Committee decided to remind Directorate of Sugar to expedite their comments The case is deferred for 14.05.2015.			

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08	Case No.:7/27/85-ALC3/2012	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:1/85-ALC3/2015 16.04.2015	Status:
8	HQ File :01/85/050/00145/AM13/	RLA File :06/24/040/00022/AM13/	Lic.No/Date:0610029180 28.09.2012	Rejected
	The Committee decided to reject the case in view of the concerns of Deptt. of Animal Husbandry, Dairying & Fisheries conveyed by CAPEXIL. RA may take consequential action as per policy/procedure.			

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Case No.:14/15/85-ALC3/2014	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:1/85-ALC3/2015 16.04.2015	Status:
9 HQ File :01/85/050/00119/AM15/	RLA File :03/94/040/00553/AM15/	Lic.No/Date:0310791144 17.11.2014	Deferred
The Committee noted the comments of MFPI vide their OM No. 4(18)/2014-DGFT dated 17.03.2015 and decided that MFPI may indicate the level of purity of import and export item to supplement their written comments. The case is deferred for 14.05.2015.			

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10 Case No.:2/19/85-ALC3/2014	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2015 16.04.2015	Status:
HQ File :01/85/050/00157/AM15/	RLA File :03/94/040/00889/AM15/	Lic.No/Date:0310793149 21.01.2015	Approved
The Committee noted the comments of MFPI furnished vide their OM No. 32/DGFT/2012 dated 17.03.2015 and on the basis of MFPI's comments, the committee decided to ratify the ad-hoc norms allowing 2% wastage on both the import items as under:-			

Export Item	Qty. in No.	Import Item	Qty. in Kg
BANNER PROTEIN CAPSULES (EACH SOFT GELATIN CAPSULES CONTAIN SOYA PROTEIN ISOLATE 300MG, GELATIN 506.7 MG)	60000.000 Thousand in nos	1. Soya Protein Isolate	18360.00Kg
NET CONTENT 1. SOYA PROTEIN ISOLATE 18000 KGS. 2. GELATIN FOR SHELL 30402 KGS. The item of export is Food Suppliment		2. Gelatin	31010.04Kg
BANNER PRO B CAPSULES (EACH SOFT GELATIN CAPSULE CONTAIN SOYA PROTEIN ISOLATE 150MG., GELATIN 321.20 MG.)	24000.000 Thousand in nos	1. Soya Protein Isolate	3672.00Kg
NET CONTENT : 1. SOYA PROTEIN ISOLATE 3600 KGS 2. GELATIN FOR SHELL 7709 KGS. The item of export is food suppliment.		2. Gelatin	7862.91Kg
BANNER PLUS CAPSULES (EACH SOFT GELATIN CAPSULES CONTAIN SOYA PROTEIN ISOLATE 300MG., GELATIN 558.90 MG)	60000.000 Thousand in nos	1. Soya Protein Isolate	18360.00Kg
NET CONTENT: 1.SOYA PROTEIN ISOLATE 18000 KGS 2. GELATIN FOR SHELL 33534 KGS. The item of export is food suppliment.		2. Gelatin	34204.68Kg

RA may take consequential action as per policy/procedure

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11	Case No.:13/2/85-ALC3/2014	Party Name:APEX INTERNATIONAL,	Meet No/Date:1/85-ALC3/2015 16.04.2015	Status:
11	HQ File :01/85/050/00017/AM15/	RLA File :13/24/040/00058/AM14/	Lic.No/Date:1310046476 21.03.2014	Deferred

The Committee noted that the comments are awaited from MSME(Food) despite 5 reminders . The Committee decided to remind DC, MSME through D.O from Chairman. The case is deferred for 14.05.2015.

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12	Case No.:31/17/85-ALC3/2014	Party Name:NASHIK VINTNERS PVT LIMITED	Meet No/Date:1/85-ALC3/2015 16.04.2015	Status:
12	HQ File :01/85/050/00151/AM15/	RLA File :03/95/040/00513/AM15/	Lic.No/Date:0310790073 09.10.2014	Deferred

The Committee noted that the firm has applied for import of packing material. The Committee decided to ask the firm the usage of each import item in the export product. The case is deferred for 14.05.2015.

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13	Case No.:4/14/85-ALC3/2013	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:1/85-ALC3/2015 16.04.2015	Status:
13	HQ File :01/85/050/00088/AM14/	RLA File :10/24/040/00032/AM14/	Lic.No/Date:1010054362 08.08.2013	Deferred

The Committee noted that the firm has furnished the information on imported item i.e. Granulated Broth 43 DIP (Broths) vide their letter dated 28.03.2015. The Committee decided to forward the same to MFPI for examination and submission of revised comments. The case is deferred for 14.05.2015.

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	Case No.:6/13/85-ALC3/2013	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:1/85-ALC3/2015 16.04.2015	Status:
	HQ File :01/85/050/00080/AM14/	RLA File :03/94/040/00338/AM14/	Lic.No/Date:0310742381 22.07.2013	Approved

14 The Committee noted that comments of MFPI furnished vide their letter No. 4(25)/2013-DGFT dated 13.02.2015 and applicant's clarification furnished vide their letter dated 31.03.2015 & e-mail dated 09.04.2015. Accordingly, it was decided to fix the ad-hoc input output norms allowing 2% wastage as under:-

Export Item	Qty.	Import Item	Qty.
Amioca Starch	17851.00Kg	Amioca TF Starch	18208.00Kg

RA may take consequential action as per policy/procedure.

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15	Case No.:1/19/85-ALC3/2013	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:1/85-ALC3/2015 16.04.2015	Status:
	HQ File :01/85/050/00117/AM14/	RLA File :03/94/040/00595/AM14/	Lic.No/Date:0310752759 08.10.2013	Deferred
15	The Committee noted that comments of MFPI furnished vide their letter No. 4(25)/2013-DGFT dated 13.02.2015 and applicant's clarification furnished vide their letter dated 31.03.2015 & e-mail dated 09.04.2015. Accordingly, it was decided to fix the ad-hoc input output norms allowing 2% wastage as under:-			
	Export Item	Qty.	Import Item	Qty.
	Amioca Starch	35703.00Kg	Amioca TF Starch	36417.00Kg
	RA may take consequential action as per policy/procedure.			

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16	Case No.:1/1/85-ALC3/2014	Party Name:SRI JAYAMURUGAN GRANITE EXPORTS	Meet No/Date:1/85-ALC3/2015 16.04.2015	Status:
16	HQ File :01/85/050/00176/AM14/	RLA File :04/24/040/00235/AM14/	Lic.No/Date:0410155405 20.02.2014	Deferred
	The Committee noted that DIPP has called for certain information from the firm vide their letter 7/327/2014-TSW dated 21.01.2015 under intimation of this office. The Committee decided to remind the firm to expedite the information. The case is deferred for 14.05.2015.			

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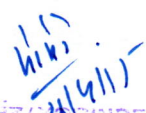
17	Case No.:1/1/85-ALC3/2014	Party Name:DREAM PLAST INDIA PVT. LTD	Meet No/Date:1/85-ALC3/2015 16.04.2015	Status:
17	HQ File :01/85/50/022/AM14	RLA File :31/83/40/199/AM13	Lic.No/Date:3110057361 07.03.2013	Deferred
	Request for grant of wastage on inputs.			
	The Committee noted that a clarification is awaited from Deptt of C&PC. The Committee decided to remind concerned Jt. Secy. in Deptt of C&PC through D.O. letter from Chairman. The case is deferred for 14.05.2015.			

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18	18	M/s. Saraogi Shellac Overseas Corpn.
	N.C. M.No. 01/16 dt. 09.04.2015	F.No. 01/85/50/093/AM12/DES.VI
	RLA F.No.02/24/40/144/AM13 02/24/40/127/AM13	Adv. Auth. No. 0210184329 dt. 11.12.2012 0210183604 dt. 07.11.2012
	Request for relaxation	Status:- Decided
The Committee discussed the issue in view of submission made by the firm and documentary evidence provided in support of the request. Committee deliberated upon both the norms i.e. one fixed by NC on 26.04.2012 and second 'reviewed norms' as decided by NC on 30.01.2014. Accordingly, Committee decided to dispose of firm's both request as under:- (i) Keeping in view the fact that export obligation was completed before the revision of norms, the Committee decided not to apply revised norms dt. 30.01.2014 in respect of Advance Authorisation No. 0210183604 dt. 07.11.2012. (ii) However, NC did not find merit in request in respect of Advance Authorisation No. 0210184329 dt. 11.12.2012 in which case exports were completed after the norms were revised rectifying the calculation of wastage, thus rejected the request.		


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